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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESCOT ROAD, BOMBAY 1

OA NO. 469/94

Smt. Varshaben Rajeshkumar Desai ..Applicant

V/s

Regional Provident Fund Commissioner & ors. ..Respondents

Coram: Hon. Shri B S Hegde, Member (J)

Hon. Shri N K Verma, Member (A)

ORAL JUDGMENT:
(Per: B S Hegde, Member [J])

DATED: 25.4.1994

Heard Mr. I.J. Naik, counsel for the applicant and Mr. R.K. Shetty, counsel for the respondents.

2. Respondents have filed a Contempt Petition No. 57/94 in this Original Application on the ground that the applicant has furnished false information for obtaining the status-quo order on 4.4.1994. By that order status quo was granted upto 25.4.1994. After going through the C.P. we reject the same.

3. The facts in the Original Application are that the applicant had sought permission vide her letter dated 7.3.1994 for engaging the services of a Legal Practitioner as Defence Assistant and the same came to be rejected by the respondents on 15.3.94. The only contention raised before us is that the Presenting Officer is a legally trained person. We were told that the Presenting Officer is not a Law graduate.

4. In the interest of justice we direct the respondents to give an opportunity to the applicant to name a defence assistant of her choice, other than a legal practitioner, within a weeks time.

5. O.A. is disposed of with the above directions.
No order as to costs.

N.K. Verma
(N.K. Verma)
Member (A)

B.S. Hegde
(B.S. Hegde)
Member (J)

RCJ
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